

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

Jaipur, the December, 20th 2006

ORIGINAL APPLICATION NO. 492/2006

CORAM:

HON'BLE MR. KULDIP SINGH, VICE CHAIRMAN

HON'BLE MR. J.P. SHUKLA, MEMBER(ADMINISTRATIVE)

A.U. Gopi son of Shri Unnikrishnan presently working in the Staff Department, Office of the Deputy Salt Commissioner, Government of India, 4th Floor, Exchange Building, Sir Shivasagar Ramgulam Marg, Ballard Estate, Mumbai.

By Advocate:Mr. C.B. Sharma

....Applicant

Versus

- 1 The Secretary, Ministry of Commerce & Industry, Department of Industrial Policy & Promotion, Udyog Bhawan, New Delhi.
- 2 The Salt Commissioner, Lavan Bhawan, 2-A, Lavan Marg, Jhallana Doongri, Jaipur (Rajasthan).

By Advocate: -----

....Respondents.

ORDER (ORAL)

Heard the learned counsel for the applicant.



2. The applicant has filed this OA seeking the same parity with the Stenographers Grade II working in the Central Secretariat. The applicant has based his claim on the basis of the judgement dated 30.03.2001 passed by this Tribunal in OA No. 518/99. The applicant has also made representations dated 20.02.2006 and 15.06.2006 in this regard, which have yet not been decided by the respondents department. Since there is already a judgement on the same issue, let the Department consider the judgement relied upon by the applicant and pass a reasoned and speaking order on the representations filed by the applicant.

Accordingly this OA can be allowed to this limited extent, at this stage, directing the respondents to dispose of the representation made by the applicant within a period of two months from the date of receipt of a copy of this order by passing a reasoned and speaking order and in case any grievance still remains with the applicant ~~in accordance with law be~~ is at liberty to file a fresh OA. The OA stand disposed of.


(J.P. SHUKLA)
MEMBER (A)


(KULDIP SINGH)
VICE CHAIRMAN

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